

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 204
CA No. 04/JPR/2024
CP No. 21/241-242/JPR/2023
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Jhabar Mal Chaudhary & Anr.

...Petitioners

Versus

Progressive Air Products Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**


Present Through Video Conferencing: -

For the Petitioner : Prateek Kedawat, Adv.

For the Respondent : Ankit Juneja, Adv.

ORDER

Heard Mr. Prateek Kedawat, Adv. appearing on behalf of the Petitioner. Mr. Ankit Juneja, Adv. appearing on behalf of the Respondent seeks time to file reply. In the interest of justice, last opportunity is being given to file reply. Reply, if any, may be filed within 7 days with an advance copy to the opposite counsel, failing which, right to file reply be forfeited. List the matter on 28.08.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 10, 2024